

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 369/AT/2019

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW Wind Power Projects (tranche-II) connected to the inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 4.5.2017.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Ministry of New and Renewable Energy and Ors.
- Date of Hearing : 19.11.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Harneet Kaur, Advocate, UPPCL
Shri Abhisekh Kumar, Advocate, UPPCL
Shri Aryaman Saxsena, Advocate, UPPCL
Shri R. B. Sharma, Advocate, NBPDC and SBPDCL

Record of Proceedings

Learned senior counsel for the Petitioner, Solar Energy Corporation of India Limited (SECI) submitted that the present Petition has been filed for adoption of tariff discovered in the competitive bid process for the individual power projects plus trading margin of Rs. 0.07/kWh to be recovered from the Buying Utilities/Distribution Licensees on the terms and conditions contained in the PPAs and the PSAs executed with the Wind Power Developers and the Buying Utilities/Distribution licensees respectively. Learned senior counsel submitted that the Petitioner has filed the necessary details called for.

2. In response to the Commission's query regarding payment security mechanism, learned senior counsel for the Petitioner submitted that the provisions for payment security mechanism/Letter of Credit have been incorporated in Articles 10.4 and 6.4 of the PPAs and PSAs respectively. Learned senior counsel further submitted that in the present case, Buying Utilities/Distribution licensees have already provided the Letter of Credit as per the respective PSAs.



3. Learned counsel for the Respondent, Uttar Pradesh Power Corporation Limited (UPPCL) submitted that UPPCL has no objection to the Petition.

4. Learned counsel for the Respondents, North Bihar Power Distribution Company Limited and South Bihar Power Distribution Company Limited, submitted that the Respondents have no objection to the Petition. However, the trading margin of Rs.0.07/kWh for the long-term agreement is on higher side and it has to be lesser than the trading margin for Short Term Agreements as notified by the Commission.

5. After hearing the learned senior counsel for the Petitioner and the learned counsels for the Respondents, the Commission reserved order in the matter.

By order of the Commission

sd/-

(T.D. Pant)

Deputy Chief (Law)

